

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.1115 of 2020**

Dhananjay Kumar Mehta ... **Petitioner**

-versus-

1. The State of Jharkhand
2. Savitri Devi
3. Nishant Raj (minor)
4. Palak Priya (minor)
O.P. No.3 and 4 represented by O.P. No.2 ... **Opposite Parties**

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Petitioners : Mr. Sheo Kumar Singh, Advocate
For the State: Ms. Vandana Bharti, A.P.P.

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects.

Learned counsel appearing for the petitioner prays to ignore the defects and hear the matter on merits.

Accordingly, all the defects stand ignored for the present.

In this criminal miscellaneous petition, the petitioner prays for restoring Cr. Revision No.1433 of 2018, which stood dismissed for non-compliance of the peremptory order dated 19.02.2020.

Counsel for the petitioner submits that no sooner the criminal revision application is restored to its original file, petitioner will remove the defects.

In view of the submissions made by the learned counsel for the petitioner, I am inclined to allow this criminal miscellaneous petition. Accordingly, Cr. Revision No.1433 of 2018 is restored to its original file.

Defects pointed out by the Office in Cr. Revision No. 1433 of 2018 should be removed by the petitioner within four weeks.

(Ananda Sen, J.)